

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
 AHMEDABAD BENCH  
 XXXXXXXXX

O.A. No. 260  
 XXXXX

1990

DATE OF DECISION 26-6-1990

N.K.Pandya

Petitioner

Mr.B.B.Gogia

Advocate for the Petitioner(s)

Versus

Union of India &amp; Others

Respondent

Mr.J.D.Ajmera

Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr. S.K.Jain

: Judicial Member

The Hon'ble Mr. M.M.Singh

: Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ys*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *No*

(6)

N.K.Pandya,  
98, Bahumali Building,  
Unnatnagar,  
P.O. Una (S) 362 560

: Applicant

Versus

1. Union of India,  
Through:  
Secretary,  
Ministry of Communication,  
Department of Posts India,  
Govt. of India,  
New Delhi.
2. Supdt. of Post Office,  
Junagadh Division,  
Junagadh.

: Respondents

OA/260/90

Coram : Hon'ble Mr.S.K.Jain  
Hon'ble Mr.M.M.Singh

: Judicial Member  
: Administrative Member

ORDER

26/6/1990

Per: Hon'ble Mr. S.K.Jain

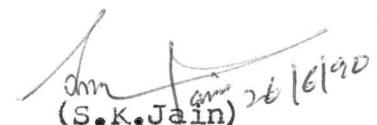
: Judicial Member

Shri N.K.Pandya, applicant, was working as Postal Assistant in Post Office, Una. He was transferred to Vanakbara through order dated 11/13-4-1990 (Annexure A-1). The applicant represented against this order of transfer through the representation dated 18.4.1990 (Annexure A-3). In response to this representation he was asked to furnish three stations of choice and admittedly the applicant, through his letter dated 25.4.1990 (Annexure A-4), opted for transfer to Una Bazar, Dhokadva and Sanakhada. The respondents accepted his last choice and transferred him to Sanakhada through order dated 2.5.1990 (Annexure A-6). Instead of joining at Sanakhada the applicant proceeded on leave.

The learned counsel for the applicant submits that <sup>2</sup> the vacancy is likely to arise at Una Bazar and that he will report for duty at Sanakhada and will thereafter make a representation for his transfer to Una Bazar which may be considered by the respondents. Mr.J.S.Yadav proxy counsel

for the respondents states that the representation for transfer to Una Bazar, as and when the applicant will make, will be duly considered. No other relief sought in the present O.A. which is dismissed with no order as to costs.

M. M. Singh  
(M.M.Singh)  
Administrative Member

  
(S.K.Jain)  
Judicial Member

a.a.b.